

(3)

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 16/06/2017 AT 10.30 AM

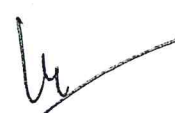
PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL

COMPANY APPLICATION NO. : CA/93/2017
IN
PETITION NUMBER : TCP/203/2016
NAME OF THE PETITIONER(S) : G. Palanisamy & another
NAME OF THE RESPONDENT(S) : M/s P.M.P. Lungi Private Limited & 8 others
UNDER SECTION : 397/398

S.No.	Name (in Capital)	Represented by	Signature
1.	A.K. Mylsamy P.M. Vatsala	Counsel for Petitioners	P.M. Vatsala
2.	S.R. Sundar.	Counsel for R ₂ to R ₄ .	SR Sundar.
3.	K. MOORTHY	COUNSEL FOR R ₇	V ₂

ORDER

Shri A K Mylsamy, Senior Counsel for petitioner present. Shri S R Sundar, counsel for R2 to R4 present and sought time stating that the senior counsel could not attend the Tribunal today for submitting arguments due to personal inconvenience. Shri K Moorthy, counsel for R7 present. No representation on behalf of rest of the respondents. Counsel for R2 to R4 and R7 sought time to file objections to the letter of the Chartered Accountant dated 8.6.2017. Time extended at request with a direction to provide copy of the objection to the other side in advance to enable them to file reply. Put up on **21.06.2017 at 10.30 A.M.**


(K. Anantha Padmanabha Swamy)
Member (Judicial)